

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.171/2020 with MA No.164/2020

This the 14th day of July, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

Naina M. Parmar
D/o. Maganbhai P. Parmar
Age – 46 years,
At present working as Sr.Khalasi under RJT Division
Residing at – E/44, 4th Floor, Lokmanya Tilak Township
Nr. Santoshinagar Fire Station, Santoshi Nagar,
Rajkot – 360 001. Applicant
(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India,
Notice to be served through
The General Manager
Western Railway, Churchgate,
Mumbai 400 020.
2. The Divisional Railway Manager (E)
Rajkot Division, Kothi Compound,
Rajkot – 360 001.
3. Smt. Vinuben N.
Working as Maintenance Fitter Gr.II under SSE(LOCO)
RJT Division,
Notice to be served through
The Divisional Railway Manager (E)
Rajkot Division, Kothi Compound,
Rajkot – 360 001. **Respondents**

(By Advocate : Shri M.J.Patel)

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

On perusal of the MA No.164/2020 for condonation of delay and
the reasons stated in the said MA, MA is allowed and we condone the
delay in filing of the OA.

2. In the instant OA, counsel for the Applicant, Ms. S.S.Chaturvedi submits that the Applicant will be satisfied, if appropriate direction be issued to the Respondent No.2 for consideration of her pending representations dated 21.05.2018, 18.06.2018, 08.04.2019 and latest on 07.02.2020 (Annexure A-13 to A16 Colly.) for assigning correct seniority.

3. On the otherhand, Shri M.J.Patel, counsel for Railways submits that he is appearing in this matter on behalf of the Railways on receipt of advance copy of this OA upon him. He fairly submits that, if representation of the Applicant has yet not been decided, the same will be considered and decided by the Respondents as per rules.

4. Considering the submissions made by counsel for the parties to the lis and on perusal of the pleadings and the documents annexed thereto, in the interest of justice, we feel that it would be appropriate to dispose of the OA with direction to the respondent No.2 i.e. the DRM, (E) Rajkot, if the representations of the Applicant dated 21.05.2018, 18.06.2018, 08.04.2019 and latest on 07.02.2020 (Annexure A-13 to A16 Colly.) are yet not decided, the same shall be considered and decided within a period of the two months from the date of receipt of a copy of this order and the decision so taken on the said representations of the Applicant, shall be communicated to her within fifteen days thereafter. Ordered accordingly.

5. With the above directions, the OA stands disposed of accordingly. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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